

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 854 OF 2012**  
**CUTTACK, THIS THE 23<sup>rd</sup> DAY OF NOVEMBER, 2012**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Madhusudan Pradhan,  
Aged about 51 years,  
S/o. Late Arjun Pradhan,  
At present working as  
Technician-I, O/O. SSE(E), Berhampur,  
Permanent resident of  
Vill. Narasinghpur,  
P.O.- Banabulapalli, P.S.- Chamakhandi,  
Dist-Ganjam, Odisha.

&

**Four Others.**

.....Applicants

Advocate(s) ..... M/s. N.R.Routray, S.Mishra,  
T.K.Choudhury, S.K.Mohanty.

**VERSUS**

Union of India represented through

1. The General Manager,  
East Coast Railway, E.Co.R Sadan,  
Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.
2. Chief Personnel Officer/  
East Coast Railway, E.Co.R Sadan,  
Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.
3. Divisional Railway Manager/  
East Coast Railway,  
Khurda Road Division,  
At/P.O.-Jatni, Dist.-Khurda.
4. Senior Divisional Personnel Officer/  
East Coast Railway, Khurda Road Division,  
At/P.O.-Jatni, Dist.- Khurda.
5. Senior Divisional Electrical Engineer(G)/,  
East Coast Railway, Khurda Road Division,  
At/P.O.-Jatni, Dist.- Khurda.
6. Senior Section Engineer, Electrical (G)/  
East Coast Railway,  
At/P.O.- Berhampur, Dist. Ganjam.

..... Respondents

Advocate(s)..... Mr. T.Rath.

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O R D E R (ORAL)

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. N.R.Routray, Ld. Counsel for the applicants and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. M.A. 1066/12 filed for joint prosecution of this case is allowed.

M.A. is accordingly, disposed of.

3. Mr. Routray, Ld. Counsel for the applicants, at the outset, submits that the applicants will be satisfied if he is allowed to make fresh representations to Respondent Nos. 3 and 5 by the next week.

4. Having heard Ld. Counsel for the applicants, without entering into the merits of this case, I allow the applicants to file their representations before Respondent Nos. 3 and 5 by the next week and if such representations are received by Respondent Nos. 3 and 5 then they are directed to consider the same and pass reasoned and speaking order within two months from the date of receipt of the representations. Till such time, status quo in respect of the applicants will be maintained.

5. As prayed for by Mr. Routray, Ld. Counsel for the applicants, copy of this order along with paper book be sent to Respondent Nos. 3, 4 and 5 at his cost. He undertakes to deposit the postal requisites by 27.11.2012.

6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

*Subsets*  
**(A.K. PATNAIK)**  
**MEMBER(JUDL.)**